

**IN THE COURT OF MS. SANTOSH SNEHI MANN,
SPECIAL JUDGE (PC ACT): CBI-08: RADC: ND**

CC No. 13/13

CIS No. 189/2019

CBI Vs. S. B. Chugh and others

RC No. 46A/2005/ACB/CBI/ND

U/S: 120-B, 409 IPC & Section 13(2) r/w 13(1)(d) PC Act

20.07.2020

Regular functioning of the Courts at District Courts, Delhi has been suspended since 23.03.2020 vide orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020, No. R-77/RG/DHC/2020 dated 15.04.2020, No. R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305/RG/DHC/2020 dated 21.05.2020, No. R-1347/DHC/2020 dated 29.05.2020, No. 16/DHC/2020 dt. 13.06.2020, No. 22/DHC/2020 dt. 29.06.2020 and No. 24/DHC/2020 dt. 13.07.2020.

Vide order of this court dated 21.03.2020, this case was fixed for PE on 21.05.2020. However, vide order No. 29/DJ/RADC/2020 dated 16.05.2020 of Ld. District & Sessions Judge-cum-Special Judge (PC Act)(CBI), Rouse Avenue District Court, New Delhi, all the matters fixed for 21.05.2020 were adjourned en-bloc to 20.06.2020. Subsequently, vide order No. E-3943-4029/DJ/RADC/2020 dated 13.06.2020 of Ld. District & Sessions Judge-cum-Special Judge (PC Act)(CBI), Rouse Avenue District Court, New Delhi, the matters fixed for 20.06.2020 were adjourned en-bloc to 20.07.2020.

Now vide order No. Power/Gaz./RADC/2020/E-6836-6919 dated 14.07.2020 of Ld. District & Sessions Judge-cum-Special Judge (PC Act)(CBI), Rouse Avenue District Court, New Delhi, it has been ordered that all courts at Rouse Avenue District Court Complex **shall take up urgent cases (except where evidence is to be recorded)** through Video Conferencing mode and other cases fixed from 16.07.2020 to 31.07.2020 have been adjourned en-bloc for different dates. Cases fixed for 20.07.2020 have been adjourned en-bloc to 22.08.2020. Accordingly, the present matter stands adjourned to 22.08.2020 for PE.

Digitally signed copy of the proceeding sheet be sent to the Computer Branch, RADC for uploading it on the official website of Delhi District Courts.

Hard copy of the proceeding sheet and copies of the aforementioned orders of the Hon'ble High Court of Delhi and Ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue District Court, New Delhi be placed on record in the judicial file by the Reader as and when physical functioning of the courts is resumed.

The proceedings have been dictated on phone to Ms. Indu Sharma Bhoria, Personal Assistant.

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SNEHI MANN

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(Santosh Snehi Mann)
Special Judge (PC Act), CBI-08
RADC/ND:20.07.2020

ISB

**IN THE COURT OF MS. SANTOSH SNEHI MANN,
SPECIAL JUDGE (PC ACT): CBI-08: RADDC: ND**

CC No. 75/11

CIS No. 188/2019

CBI Vs. Sandeep Tiwari and others

RC No. 05A/2011/AC-III/CBI/ND

**U/S: 120-B, 420, 465, 467, 468, 471 IPC and Section 13(2) r/w
13(1)(d) PC Act**

20.07.2020

Regular functioning of the Courts at District Courts, Delhi has been suspended since 23.03.2020 vide orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020, No. R-77/RG/DHC/2020 dated 15.04.2020, No. R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305/RG/DHC/2020 dated 21.05.2020, No. R-1347/DHC/2020 dated 29.05.2020, No. 16/DHC/2020 dt. 13.06.2020, No. 22/DHC/2020 dt. 29.06.2020 and No. 24/DHC/2020 dt. 13.07.2020.

Vide order of this court dated 21.03.2020, this case was fixed for recording statement of accused persons U/S 313 CrPC on 21.04.2020. However, vide order No. 11/DJ/RADC/2020 dt. 15.04.2020 of Ld. District & Sessions Judge-cum-Special Judge (PC Act)(CBI), Rouse Avenue District Court, New Delhi, all the matters fixed for the aforesaid date were adjourned en-bloc to 21.05.2020. Further, vide order No. 29/DJ/RADC/2020 dated 16.05.2020 of Ld.

District & Sessions Judge-cum-Special Judge (PC Act)(CBI), Rouse Avenue District Court, New Delhi, all the matters fixed for 21.05.2020 were adjourned en-bloc to 20.06.2020. Subsequently, vide order No. E-3943-4029/DJ/RADC/2020 dated 13.06.2020 of Ld. District & Sessions Judge-cum-Special Judge (PC Act)(CBI), Rouse Avenue District Court, New Delhi, the matters fixed for 20.06.2020 were adjourned en-bloc to 20.07.2020.

Now vide order No. Power/Gaz./RADC/2020/E-6836-6919 dated 14.07.2020 of Ld. District & Sessions Judge-cum-Special Judge (PC Act)(CBI), Rouse Avenue District Court, New Delhi, it has been ordered that all courts at Rouse Avenue District Court Complex **shall take up urgent cases (except where evidence is to be recorded)** through Video Conferencing mode and other cases fixed from 16.07.2020 to 31.07.2020 have been adjourned en-bloc for different dates. Cases fixed for 20.07.2020 have been adjourned en-bloc to 22.08.2020. Accordingly, the present matter stands adjourned to 22.08.2020 for recording statement of accused persons U/S 313 CrPC.

Digitally signed copy of the proceeding sheet be sent to the Computer Branch, RADC for uploading it on the official website of Delhi District Courts.

Hard copy of the proceeding sheet and copies of the aforementioned orders of the Hon'ble High Court of Delhi and Ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue District Court, New Delhi be placed on record in the judicial file by the Reader as and when physical functioning of the

courts is resumed.

The proceedings have been dictated on phone to
Ms. Indu Sharma Bhoria, Personal Assistant.

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(Santosh Snehi Mann)
Special Judge (PC Act), CBI-08
RADC/ND:20.07.2020

ISB

**IN THE COURT OF MS. SANTOSH SNEHI MANN,
SPECIAL JUDGE (PC ACT): CBI-08: RADC: ND**

**CC No. 40/11
CIS No. 204/2019
CBI Vs. Shiv Raj Singh and others
RC No. 5A/1999/CBI/ACB/ND
U/S: 13(2) r/w 13(1)(d) PC Act**

20.07.2020

Regular functioning of the Courts at District Courts, Delhi has been suspended since 23.03.2020 vide orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020, No. R-77/RG/DHC/2020 dated 15.04.2020, No. R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305/RG/DHC/2020 dated 21.05.2020, No. R-1347/DHC/2020 dated 29.05.2020, No. 16/DHC/2020 dt. 13.06.2020, No. 22/DHC/2020 dt. 29.06.2020 and No. 24/DHC/2020 dt. 13.07.2020.

Vide order of this court dated 20.02.2020, this case was fixed for further proceedings on 20.07.2020 awaiting file from the Hon'ble High Court, which has been summoned in W.P. (Crl.) 380/2010.

Report is received from the Ahlmad on the official mail id of the court (readercbi08radc@gmail.com) that the file has not been received back from Hon'ble High Court of Delhi.

Status report of the matter in the High Court is not

received from the concerned SP in compliance of the previous order.

Reader has filed the report on the official email of the court that PP for CBI has informed him on his WhatsApp No. 8826870619 that the matter in the Hon'ble High Court has been adjourned en-bloc to 07.09.2020.

Vide order No. Power/Gaz./RADC/2020/**E-6836-6919** dated 14.07.2020 of Ld. District & Sessions Judge-cum-Special Judge (PC Act)(CBI), Rouse Avenue District Court, New Delhi, it has been ordered that all courts at Rouse Avenue District Court Complex **shall take up urgent cases (except where evidence is to be recorded)** through Video Conferencing mode and other cases fixed from 16.07.2020 to 31.07.2020 have been adjourned en-bloc for different dates. Cases fixed for 20.07.2020 have been adjourned en-bloc to 22.08.2020. Accordingly, the present matter stands adjourned for further proceedings to **22.08.2020.**

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Hard copy of the proceeding sheet and copies of the aforementioned orders of the Hon'ble High Court of Delhi and Ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue District Court, New Delhi be placed on record in the judicial file by the Reader as and when physical functioning of the courts is resumed.

The proceedings have been dictated on phone to
Ms. Indu Sharma Bhoria, Personal Assistant.

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(Santosh Snehi Mann)
Special Judge (PC Act), CBI-08
RADC/ND:20.07.2020

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